

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**IA. No. 202 of 2011 in**  
**DFR No.791 of 2011**

**Dated : 31<sup>st</sup> October, 2011**

**Present:      Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

M/s Waryam Steel Castings (P) Ltd. ... Appellant(s)

Versus

Punjab State Power Corporation Limited & Anr. ...Respondent(s)

Counsel for the Appellant(s):      **Mr. Saurabh Dhawan**  
Counsel for the Respondent(s):    **Mr. Sakesh Kumar for PSERC**

**ORDER**

The learned counsel for the Applicant/Appellant submits that he is filing affidavit of service today.

Mr. Sakesh Kumar, the learned counsel undertakes to file Vakalatnama on behalf of Commission.

It is noticed that instead of challenging the main Order passed on 19.01.2011, this Appeal has been filed only against the subsequent Order dated 29.03.2011 passed by the Commission stating that the Application has become infructuous. So, the learned counsel for the Applicant/Appellant seeks some time to get instructions with regard to the same.

Post the matter on **11.11.2011.**

( V.J. Talwar )  
Technical Member  
TS/SS

(Justice M. Karpaga Vinayagam )  
Chairperson